opportunity for the indigenous set top boxes manufacturers. In order to give fillip to the local set top box industry, Government also raised import duty on imported set top boxes to 10%.

(d) Doesn't arise in view of (b) & (c) above.

Complaints regarding poor quality of packaged/mineral water

3068.SHRI DARSHAN SINGH YADAV:

SHRIMATI RAJANI PATIL:

Will the Minister of CONSUMERAFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether sale of unlicensed and poor quality packaged/mineral water has been reported in the country;

(b) if so, the details thereof indicating number of such complaints received during each of last three years and current year along with action taken thereon;

(c) whether a large number of illegal bottling plants of packaged water not conforming to the standards prescribed by Bureau of Indian Standards (BIS), are operating in the country;

(d) if so, the details thereof and the corrective steps taken in this regard; and

(e) the other steps taken to standardize production and ensure supply of good quality packaged water?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) to (c) Yes, Sir. Details of complaints received and action taken is given in Statement (*See* below).

(d) and (e) Packaged drinking water and natural mineral water are both under the mandatory standards as per the Food Safety and Standards (FSS) Act, 2006. As per the FSS regulation 2011, under the Act "No person shall manufacture, sell or exhibit for sale packaged drinking water and mineral water except under the Bureau of Indian Standards Certification Mark".

To ensure the supply of quality packaged drinking water/mineral water, the State enforcement authorities undertake regular enforcement activities. The provisions for penalties under the FSS Act are comprehensive and broad-based and include suspension [RAJYA SABHA]

Unstarred Questions

of manufacturing activities, seizure of products, cancellation of licences, pecuniary penalties as well as imprisonment. Food Safety and Standards Authority of India also regularly writes letters to states / UTs for better implementation of the Act.

Statement

Sl. No.	Name of the State/U.T.	No. of complaints	Action taken
1.	Andaman and Nicobar Islands	Not received	
2.	Bihar	Not received	
3.	Chhattisgarh	Not received	
4.	Dadra & N.H.	Not received	
5.	Daman and Diu	Not received	
6.	Haryana	Not received	
7.	Himachal Pradesh	Not received	
8.	Jharkhand	Not received	
9.	Kerala	Not received	
10.	Lakshadweep	Not received	
11.	Madhya Pradesh	Not received	
12.	Manipur	Not received	
13.	Mizoram	Not received	
14.	Rajasthan	Not received	
15.	Tamil Nadu	Not received	
16.	Tripura	Not received	
17.	Telangana	Not received	
18.	Andhra Pradesh	Nil	
19.	Arunachal Pradesh	Nil	
20.	Chandigarh	Nil	
21.	Goa	Nil	
22.	Jammu and Kashmir	Nil	
23.	Meghalaya	Nil	
24.	Nagaland	Nil	

Details of complaints received during last three years and current year.

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Sl. No.	Name of the State/U.T	No. of complaints	Action taken	
25.	Puducherry	Nil		
26.	Punjab	Nil		
27.	Sikkim	Nil		
28.	Uttarakhand	Nil		
29.	Karnataka	629	153 seized, 358 voluntarily closed, 118 action initiated	
30.	Maharashtra	51	cases launched against 81 illegal units.	
31.	Uttar Pradesh	31	68 cases launched, 3 jailed, 16 panelised	
32.	Gujarat	16	21 samples drawn,10 found conforming,11 cases launched.	
33.	Orissa	13	25 units sealed	
34.	West Bengal	4		
35.	Delhi	2		
36.	Assam	1		
	Total	747		

Cases pending in consumer courts

3069.SHRI BALWINDER SINGH BHUNDER:

SHRI A.K. SELVARAJ:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether 3.7 lakhs cases are pending in various consumer courts in the country;

(b) whether maximum number of cases are pending in district forums many of which are defunct;

(c) if so, the details thereof and the reasons for pendency of cases; and

(d) the efforts being made to overcome this pendency?